



2026:AHC:6714

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19368 of 2025

Lallan Prasad And 41 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rajesh Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Rajesh Singh, learned counsel for the writ petitioners has made a statement at Bar that the writ petition in so far as it pertains to writ petitioners at Sl. No. 16, 18, 22, 34, 35 and 36 be dismissed as withdrawn with liberty to file a fresh petition before the Court having the territorial jurisdiction over the matter. Thus, liberty is accorded to writ petitioner nos. 16, 18, 22, 34, 35 and 36 to approach the Court having territorial jurisdiction over the matter.
2. Heard Sri Rajesh Singh, learned counsel for the writ petitioners and Sri Manish Kumar, learned Standing Counsel for the State.
3. Essentially the relief sought in the present writ petition is for grant of Third Promotion Pay-Scale / Grade Pay of Inspector (Grade Pay of Rs.4600/-) calculating the training period on account of completion of 26 years of service in view of the Government Order dated 26.08.2015, 03.03.2015, 05.11.2014 and 27.11.2011.
4. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs examination at the first instance by Respondent no.3/ Deputy Inspector General of Police (Establishment), Police Headquarter, Signature Bhawan, Gomti Nagar, Lucknow.
5. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order by 22.01.2026 before Respondent no.3, who on the said motion shall proceed to consider the claim of the writ petitioner

strictly in accordance with law within a period of two months, from the date of production of certified copy of the order. The relief is confined to those petitioners who have territorial jurisdiction before this Court.

January 12, 2026

A. Prajapati

(Vikas Budhwar,J.)